

[Shri G. S. Pathak]

Gazette of India dated the 25th November, 1966. [Placed in Library. See No. LT-7516/66].

INTERNATIONAL COPYRIGHT (SIXTH AMENDMENT) ORDER

The Deputy Minister in the Ministry of Education (Shri Bhakt Darshan): I beg to lay on the Table a copy of the International Copyright (Sixth Amendment) Order, 1966, published in Notification No. S.O. 3604 in Gazette of India dated the 26th November, 1966, under section 43 of the Copyright Act, 1957. [Placed in Library. See No. LT-7517/66].

STATEMENT CORRECTING ANSWER TO UNSTARRED QUESTION

The Deputy Minister in the Ministry of Finance (Shri L. N. Mishra): I beg to lay on the Table a statement correcting the answer given on the 11th August, 1966 to Unstarred Question No. 2057 by Shri Era Sezhiyan regarding Life Insurance Corporation. [Placed in Library. See No. LT-7518/66].

REPORT ON STUDY OF ORGANISATION OF RESEARCH IN MEDICAL PLANTS UNDER THE INDO-U.S.S.R. CULTURAL EXCHANGE PROGRAMME

The Deputy Minister in the Ministry of Food, Agriculture, Community Development and Co-operation (Shri Shinde): On behalf of Shri B. S. Murthy, I beg to lay on the Table in pursuance of an undertaking given by him on the 1st December, 1966 in reply to Unstarred Question No. 2983, a copy of the Report on the study of the Organisation of Research in Medicinal Plants at the All-Union Research Institute of Medical and Aromatic Plants, Vilar (Moscow) and their cultivation and utilisation for therapeutic purposes in Soviet Union, carried out by Dr. C. Dwarakanath, Adviser in Indigenous System of Medicine, Ministry of Health and Family Planning (Department of

Health), Government of India, New Delhi from 14th to 29th September, 1966 under the Indo-U.S.S.R. Cultural Exchange Programme for 1966. [Placed in Library. See No. LT-7519/66].

NOTIFICATION UNDER ESSENTIAL COMMODITIES ACT

Shri Shinde: I beg to lay on the Table a copy of Notification No. G.S.R. 1807 published in Gazette of India dated the 22nd November, 1966, under sub-section (6) of section 3 of the Essential Commodities Act, 1955.

[Placed in Library. See No. LT-7520/66].

11.03 hrs.

MESSAGES FROM RAJYA SABHA

Secretary: Sir, I have to report the following messages received from the Secretary of Rajya Sabha.

- (i) 'In accordance with the provisions of sub-rule (6) of rule 186 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to return herewith the Appropriation (No. 4) Bill, 1966, which was passed by the Lok Sabha at its sitting held on the 24th November, 1966, and transmitted to the Rajya Sabha for its recommendations and to state that this House has no recommendations to make to the Lok Sabha in regard to the said Bill.'
- (ii) 'In accordance with the provisions of sub-rule (6) of rule 186 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to return herewith the Appropriation (No. 5) Bill, 1966, which was passed by the Lok Sabha at its sitting held on the 24th November, 1966, and transmitted to the Rajya